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SLP(C)No. 13447 OF 2003  
ITEM No.28

Court No. 1

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.13447/2003  
(From the judgement and order dated 04/07/2003 in CWP 9856/03  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SAROJ

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for exemption from filing c/c of the impugned Judgment )

Date : 11/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Hiren Dasan, Adv.

Mr. Chanchal Kumar Ganguli,Adv.

Mr. Rajnish Gupta, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

This special leave petition is directed against the order of suspension. We are not inclined to interfere in the matter. The special leave petition is, accordingly, dismissed. However, we are of the view that the proceedings for removal may be expedited.

(D.P. WALIA)  
COURT MASTER

(SURAJ PARKASH)  
COURT MASTER